

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. 269/93

DATE OF DECISION :30.9.99

Mr. Rameshkumar G. Rami : Petitioner [s]

Mr. S.M. Shah : Advocate for the petitioner [s]

Versus

Union of India & ors Respondent [s]

Ms. M.S. Rao Advocate for the Respondent [s]

CORAM

THE HON'BLE MR. V. RAMAKRISHNAN : VICE CHAIRMAN

THE HON'BLE MR A.S. SANGHAVI : MEMBER [J]

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

Rameshkumar G. Rami;
Working as Driver,
A.I.R., Ahmedabad.
(Advocate : Mr. S.M. Shah)

: Applicant.

VERSUS

Union of India, through
Director,
A.I.R., Ahmedabad.
(Advocate : Mr. M.S. Rao)

: Respondents.

ORAL ORDER
O.A. NO. 269 OF 1993

Date : 30.9.99

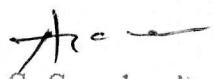
PER : HON'BLE MR. V. RAMAKRISHNAN : VICE CHAIRMAN

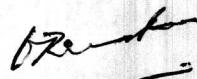
Mr. S.M. Shah is not present for the applicant. Mr. M.S. Rao had entered appearance on behalf of respondents in place of Mr. Kureshi.

2. The applicant has filed this O.A. seeking a direction to the respondents to implement the order of DDG (W) and to re-instate the applicant at AIR Ahmedabad and to pay salary from December, 1992. The Tribunal vide order dated 25.6.93 had directed by way of interim relief to allow the applicant to join duty at Ahmedabad office as soon as the applicant reports there. Before passing of this order by the Tribunal, the Station Engineer, Baroda on 31.3.93 had informed to the Station Director, All India Radio, Ahmedabad that as per the instructions conveyed telegraphically, the applicant should be re-instated at AI Ahmedabad (W). We enquired from the applicant's counsel on 26.8.99, as to whether the applicant has any more grievance in the context of the interim direction of the Tribunal, which have been implemented by the respondents. He had sought for time, but he was not present last time. i.e. on 20.9.99. He is not present today also. The applicant was directed to report for duty at

Ahmedabad Office more than six years back and he would have continued in the post as ~~per~~ normal pattern.

3. In the absence of any further submissions by the applicant or his counsel, to the contrary, we hold that nothing remains to be done and the applicant has no grievance left. O.A. is disposed of accordingly. No costs.


(A.S. Sanghavi)
Member (J)


(V. Ramakrishnan)
Vice Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

Application No.

081/269/93

of 19

Transfer application No.

Old Write Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated:

04-11-99

Countersigned.

Section Officer/Court Officer.


Signature of the Dealing
Assistant.

MGIPRRND—17 CAT/86—T. S. App.—30-10-1986—150 Pads.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

CAUSE TITLE O.A.1/269/93NAME OF THE PARTIES Mr. R.G. Ramji

VERSUS

U.O.I. & ORS.

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
01.	O.S.	1 to 24
02.	English Translation	25 to 31
03.	O.A.1/269/93	32 to 35
04.	Q'stions Reply	36 to 55
05.	O.O. dtd. 30-09-99	(3 Duyee)